

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-526**  
CP-97/ND/2023  
CA/247/2023

**IN THE MATTER OF:**

Sh. Subodh Kansal

**.....Applicant**

**Vs.**

Kohinoor Seed Fields India Pvt. Ltd. & Ors.

**.....Respondent**

**SECTION**

U/s 241-242

**Order delivered on 07.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sunil Fernandes, Sr. Adv., Mr. Siddharth Sharma,  
Ms. Kritika Mundra, Ms. Diksha Dadu, Advs.  
For the Respondent : Dr. U K Chaudhary, Sr. Adv., Mr. Mansumyer Singh,  
Ms. Manisha Sharma, Mr. Misbahul Haque, Advs.

**ORDER**

Ld. Counsel on behalf of the Applicant is present and submitted that in terms of the order dated 13.12.2023 they have tendered the cost of Rs. 25,000/- to the other side. Ld. Counsel also sought time to file objection. Ld. Sr. Counsel appears on behalf of the Respondent and submitted that they have filed their objection. List the matter on **20.03.2024**.

**CA/247/2023:-**

Ld. Senior Counsel on behalf of the Applicant is present and submitted that they have filed their rejoinder on the reply filed by the Respondent. However the same is not reflected on the e-portal. Ld. Counsel may take necessary steps for bringing it on record. List this application on the maintainability of argument on **20.03.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**